

**FORM A
PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF VIDHATA METAL PRIVATE LIMITED

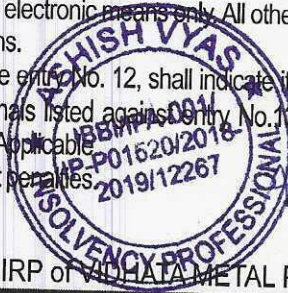
RELEVANT PARTICULARS

1.	Name of Corporate Debtor	VIDHATA METAL PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	07-03-2008
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity Number of Corporate Debtor	U27310DL2008PTC175013
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Registered Office: ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
6.	Insolvency Commencement Date in respect of the Corporate Debtor	06-02-2024 (The Order Dated 06-02-2024 was communicated to IRP on 08-02-2024)
7.	Estimated date of closure of Insolvency Resolution Process	04-08-2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Ashish Vyas Registration No: - IBBI/IPA-001/IP-P-01520/2018 -2019/12267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400 101 Email id: -ashishvyas2006@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: -A-402 Suashish IT Park, Dattapada Road, Borivali (East), Mumbai 400066. Email id:-cirp.vidhatametal@dimax.in
11.	Last date for submission of claims	20-02-2024
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Forms can be downloaded from: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VIDHATA METAL PRIVATE LIMITED on 06-02-2024 (The Order Dated 06-02-2024 was communicated to IRP on 08-02-2024) vide order in Company Petition No. (IB)- 170(ND)/2023. The creditors of VIDHATA METAL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20th February, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA. - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 10th February 2024
Place: Mumbai

Sd/-
Mr. Ashish Vyas
IRP of VIDHATA METAL PRIVATE LIMITED



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